

THE HYDERABAD LAND (SPECIAL ASSESSMENT) ACT,  
No. XXXII of 1952.

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\* THE HYDERABAD  
LAND (SPECIAL ASSESSMENT) ACT, 1952.

No. XXXII of 1952.

*An Act to provide for the levy of special assessment on certain lands in the State of Hyderabad.*

Whereas it is expedient to provide for the levy of special Preamble.  
assessments on certain lands in the State of Hyderabad;

It is hereby enacted as follows:—

1. (1) This Act may be called the Hyderabad Land (Assess- Short title extent  
ment) Act, 1952. and commence-  
ment.

(2) It extends to the whole of the State of Hyderabad.

(3) It shall be deemed to have come into force on the  
1st day of June, 1952.

2. In this Act unless there is anything repugnant to the Definition.  
subject or context—

(a) 'Notification' means a notification published in  
the Gazette and the expression 'notified' shall be construed  
accordingly;

(b) 'prescribed' means prescribed by rules made under  
this Act;

(c) 'year' means the agricultural year commencing on  
the 1st day of June.

(d) words and expressions used in this Act but not defined  
therein shall have the meaning assigned to them in the Hyder-  
abad Land Revenue Act (VIII of 1317 F).

3. In the Teluqs where resettlement is due and shown in  
the schedule there shall be levied a special assessment on lands  
for the year commencing on the first day of June, 1952. and for  
each subsequent year at the rates shown in the same schedule  
until the assessments in pursuance of resettlement operations  
are imposed :  
Levy of additional  
special assessment  
in areas where re-  
settlement is due.

Provided that the special assessment shall not be levied on the former non-Diwani areas where assessments have not been brought to the level of the adjoining Diwani areas :

Provided further that the special assessment shall not be levied on such lands of the Taluqas, mentioned in the schedule, which have been resettled at any time within the last 30 years before the first day of June, 1952, and the reassessed amount has already been imposed on those lands.

Mode of recovery.

4. (1) The special assessment made under this Act shall be in addition to the assessment which may be levied from a Patteddar if this Act had not been passed.

(2) Any special assessment made under this Act shall be recoverable as arrears of land revenue in such instalments if any, as may be prescribed.

Alteration of rates of special assessments.

5. Government may, by notification, alter with effect from such date as may be stated therein the rates of special assessments or add to the areas shown in the schedule.

Provided that no rate of special assessment shall be increased above the corresponding rate given in the schedule unless it is approved by a resolution of the Hyderabad Legislative Assembly.

Power of Government to notify exemptions.

6. The Government may, by notification, and subject to such restrictions and conditions as may be specified therein, exempt in whole or in part—

(1) any land from the levy of special assessments under this Act ;

(2) any class of Patteddars from special assessments under this Act.

Power to make rules.

7. (1) Government may by notification, make rules to give effect to the provisions of this Act.

(2) In particular and without prejudice to the generality of the foregoing powers such rules may provide for—

(a) the person by whom or the authority by which special assessments shall be levied under this Act ;

(b) the manner in which and the time within which special assessments may be levied under this Act ;

(c) appeals against orders passed under this Act ; the revision of orders passed on such appeals ; the fees payable in respect of such appeals or applications for revision ; and the time within which, the conditions subject to which, and the procedure according to which may be preferred or dealt with ;

(d) the levy of any special assessment on land under this Act which has escaped such assessment and the period within which such levy may be made, provided that such period shall not exceed three years ;

(e) the enforcement of the attendance of persons liable to special assessments, their examination on oath or affirmation and the production of documents ;

(3) The power to make rules conferred by this section shall be subject to the condition of previous publication in the Gazette.

8. Except as provided by or under this Act, no order passed under this Act shall be questioned in any Court. Bar of Jurisdiction of Courts.

9. If any difficulty arises in giving effect to the provisions of this Act, the Government as occasion may require by order do anything which appears to the Government to be necessary for the purpose of removing the difficulty. Power to remove difficulties.

## SCHEDULE

(See Section 3)

Srl. No.	Name of taluq where resettlement is due	Rates of special assessments	
		Dry.	Wet.
		Two annas	One anna
		per rupee.	per rupee.
1	Aurangabad	..	..
2	Kannad	..	..
3	Vaijapur	..	..
4	Gangapur	..	..
5	Khuldabad	..	..
6	Jalna	..	..
7	Bhokardan	..	..
8	Ambad	..	..
9	Paithan	..	..
10	Sillod	..	..
11	Mominabad	..	..
12	Gulbarga	..	..
13	Seram	..	..
14	Kodangal	..	..
15	Chincholi	..	..
16	Yadgir	..	..
17	Andole	..	..
18	Osmanabad	..	..
19	Latur	..	..
20	Kallam	..	..
21	Tuljapur	..	..
22	Ashti	..	..
23	Patoda	..	..
24	Bhir	..	..
25	Gevrai	..	..
26	Manjlegaon	..	..
27	Koppal	..	..
28	Deverkonda	..	..
29	Nizamabad	..	..

## SCHEDULE—(Contd.)

( See Section 3 )

Srl. No.	Name of taluq where resettlement is due	Rates of special assessments	
		Dry.	Wet.
		Two annas per rupee.	One anna per rupee
30	Pakhal	..	..
31	Mulug	..	..
32	Palwancha	..	..
33	Mahdevpur	..	..
34	Sultanabad	..	..
35	Adilabad	..	..
36	Kinwat	..	..
37	Nirmal	..	..
28	Asifabad	..	..
39	Sirpur	..	..
40	Rajura	..	..
41	Chinnur	..	..
42	Laxettipet	..	..
43	Utnoor	..	..
44	Makhtal	..	..
45	Parkal	..	..
46	Khammam	..	..
47	Mahbubabad	..	..
48	Dharur	..	..
49	Jintur	..	..
50	Pathri	..	..

